

**HIGH COURT OF SIKKIM
GANGTOK**

No. 51 /HCS/Judl.

Dated: 21/02/2017

NOTIFICATION

As per the directions of the Hon'ble Supreme Court of India passed in WP(C) No.349 of 2006 & WP(C) No.575 of 2014(Voluntary Health Association of Punjab Vs. Union of India & Ors.), Hon'ble the Chief Justice has been pleased to appoint Hon'ble Mrs. Justice Meenakshi Madan Rai, Judge, High Court of Sikkim to periodically oversee the progress of the cases falling under the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act,1994.

Sd/-
REGISTRAR GENERAL

Memo No. 10596-609 Judl/HCS

Date: 21/2/2017

Copy to:-

1. The Registrar General, High Court of Sikkim, Gangtok.
2. The Registrar, High Court of Sikkim, Gangtok.
3. The Additional Registrar-cum-Sr.Reader, High Court of Sikkim.
4. The Joint Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim.
5. The Principal Private Secretary to Hon'ble Judge, High Court of Sikkim (for Her Ladyship's information).
6. The Chief Secretary to the Government of Sikkim, Gangtok.
7. The Advocate General, Government of Sikkim, Gangtok.
8. The District & Sessions Judge (East) at Gangtok.
9. The District & Sessions Judge (West) at Gyalshing.
10. The District & Sessions Judge (North) at Mangan.
11. The District & Sessions Judge (South) at Namchi.
12. The Special Secretary, Home Department, Government of Sikkim for publication in Government Gazette.
13. Personal file
14. Guard file.




REGISTRAR